

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.72/(MAH)/2010
CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2017

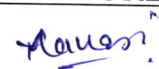


NAME OF THE PARTIES:

Mr. Rajesh Daga

V/s.

M/s. Comproind Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Mr. R.A. Shah a/w Ms. Manasi Pachwankar. i/b Mansukulal Kiratal & Co. (for Resp No. 317, 869).	Partner a/w Associate	
②	MS. ZAHRA PADANSEE i/b Bhavnicha & Partners (for the Petitioners)	ASSOCIATE	
③	MR. GIRISH KALLA i/b Dastur Kalambi & Associates (for Resp 2 & 11)	Associate	

ORDER

T.C.P. No. 72/397-398/CLB/MB/MAH/2010

1. The Learned Representatives of both the sides are present and informed that the Valuation Report of the Bikaner Property to be submitted. The Valuer Mr. Avinash Acharya has not furnished so far the Report. The Bench had given a direction on the last occasion to submit the Valuation Report on or before 15.04.2017, however not yet furnished.

...2/-

2. It is hereby directed that this is an "Urgent Matter", hence Valuation Report should be furnished on or before the next date of hearing.
3. The Auditor M/s Bhansali & Jhaveri has also not submitted the "Audit Report", as directed on the last occasion to submit the Report on or before 15.04.2017. He is directed to **positively** submit the Report on or before the next date of hearing.
4. The matter is now listed for hearing on **23.06.2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **28.04.2017**